

State vs. 128/2020

FIR No. 128/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Fresh chargesheet filed. It be checked and registered.


Present: Ld. APP for the State through VC.

Accused not produced from jail.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of the alleged offence. I take cognizance of the offence alleged in the charge sheet.

Since accused is lodged in jail, let copy of chargesheet be supplied to him through Jail Superintendent concerned.

Put up on 16.07.2020 for further proceedings through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Haripal & Ajay Tripathi @ Monu

FIR No. 90/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

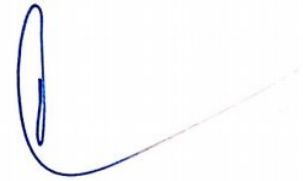
Present: Ld. APP for the State through VC.

IO has sent E-challan.

Be taken on record.

Since, accused is in JC, let copy of challan be
supplied to him through Jail Superintendent concerned.

Put up on 16.07.2020 at 11:00 am through VC for
further proceedings.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Romil & Dharmender

FIR No. 099/2020
PS Mundka

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

Let previous order be complied with afresh for
16.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.

FIR No. 5028 /2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused not produced from JC.

Let previous order be complied with afersh for
16.07.2020 at 11:30 am through VC for further proceedings.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.

FIR No. 505046/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused not produced from JC.

Let previous order be complied with afersh for 16.07.2020 at 11:30 am through VC for further proceedings.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Rahul Khan

FIR No. 073/2020
PS Hari Nagar
U/s 324 IPC

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused produced from jail through VC.

IO through VC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of the alleged offence. I take cognizance of the offence alleged in the charge sheet.

Since accused is lodged in jail, let copy of chargesheet be supplied to him through Jail Superintendent concerned.

Further perusal of file reveals that accused was admitted to bail vide order dated 07.03.2020, however, he has not furnished the bail bonds. Since, the accused is running in JC since 07.03.2020 and unable to furnish surety bond, he be released on furnishing of personal bond in the sum of Rs. 7000/-, if not required in any other case.

Put up on 16.07.2020 for further proceedings through VC.

(Babita Punya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.

FIR No. 0506 /2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

Let previous order be complied with afersh for
16.07.2020 at 11:30 am through VC for further proceedings.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Bittu @ Hanny

FIR No. 003174/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

None for complainant.

Put up for purpose fixed on 16.07.2020 at 11:00 am
through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Bittu @ Hanny

FIR No. 003174/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

File taken up again on production of accused through VC from jail.

Heard.

He has been apprised of the next date of hearing.

Fresh notice be issued to the complainant/owner of stolen property.

Put up for purpose fixed on 16.07.2020 at 11:00 am through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Ajay @ Mona & Pramod @ Ganja

E-FIR No. 045556/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

IO through VC.

Complainant through VC.

Fresh notice be issued to the Jail Superintendent
concerned to produce the accused through VC on 16.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Krishan Rai

FIR No. 57/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

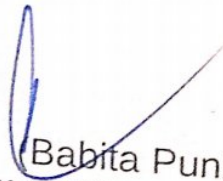
None for accused.

Jail Superintendent jail no. 10, Rohini Jail through VC.

It is stated by the Jail Superintendent that the accused has already been released from jail on 18.05.2020.

Heard.

In view of the same, put up the matter on 19.08.2020 for further proceedings.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.Gaurav @ Gauri

E-FIR No. 034513/2019
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

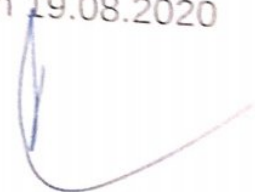
Present: Ld. APP for the State through VC.

None for accused.

None for complainant.

Report received from Jail Superintendent concerned as per which accused has already been released from jail on 04.06.2020.

In view of the same, put up the matter on 19.08.2020 for further proceedings.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Rohan @ Chhotu

FIR No. 002673/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

None for accused.

None for complainant.

Report received from Jail Superintendent concerned as per which accused has already been released from jail on 05.06.2020.

In view of the same, put up the matter on 19.08.2020 for further proceedings.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.

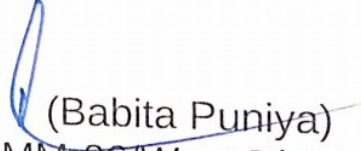
FIR No. 00106 /2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused not produced from JC.

Let previous order be complied with afersh for
16.07.2020 at 11:30 am through VC for further proceedings.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Subhash Yadav Etc.

FIR No. 239/15/2020
PS Mundka

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: None.

Accused persons are absent.

Sh. Rajesh Kumar Ld. Counsel for accused
Subhash.

Matter does not fall in the category of urgent matter.
Put up on 26.08.2020 for the purpose fixed.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.

FIR No. 101 /2020
PS Mundka

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

Let previous order be complied with afresh for
16.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs.

FIR No. 117 /2020
PS ~~Mundka~~ Hazari

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

Accused not produced from JC.

Let previous order be complied with afresh for

16.07.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. *Harish*.

FIR No. *356* /20*20*
PS Mundka

07.2020

District courts functioning has been restricted till 2020 amid lock-down by the Hon'ble High Court of Delhi.

Ld. APP for the State through VC.

Accused not produced from JC.

Let previous order be complied with afresh for

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Anand & Upender

FIR No. 345/2019
PS Mundka

7.2020

District courts functioning has been restricted till
2020 amid lock-down by the Hon'ble High Court of Delhi.

Ld. APP for the State through VC.

None for accused persons.

Report received from Jail Superintendent qua
Anand that he has already been released from jail on
01.07.2020. However, no report received qua accused Upender.
Upender was called through Jail Superintendent concerned for

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. *Sunit Aini*


FIR No. *000074*/2020
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused not produced from JC.

Let previous order be complied with afersh for
16.07.2020 at 11:30 am through VC for further proceedings.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

C.C. No. 11766/16
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: None.

File perused.

Perusal of file reveals that matter is listed for PSE.

Put up for the purpose fixed on 26.08.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

C.C. No. 1274/16
PS Hari Nagar

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: None.

File perused.

Perusal of file reveals that matter is listed for PSE.

Put up for the purpose fixed on 26.08.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Javed Ali & Ors.

FIR No. 00079/2020
PS Mundka

01.07.2020

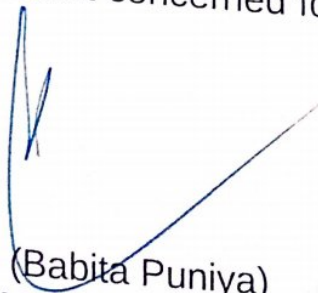
District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.

None for accused persons.

As per report received from Jail Superintendent, accused namely Javed Ali, Mohd. Naseem and Sadakat have already been released from jail on 13.04.2020.

No report received qua accused Mohd. Dilshad. Let the same be called through the jail Superintendent concerned for 16.07.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Harvinder Singh

FIR No. 001305/19

PS Hari Nagar

U/s 411 IPC

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

01.07.2020

Present:

Ld. APP for the State through VC.

Accused produced from JC through VC.

Complainant/owner of stolen property through VC (duly
identified by the IO.

IO through VC.

Heard. File perused.

At joint request, put up on 16.07.2020.

af 2:00 pm

[Handwritten signature]

[Handwritten signature]

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

1/7/20

fresh complaint recd by way of.
Speed Rest.

Pr. Name

Let CN be issued to complaint
for ~~20/7/20~~ date already fixed i.e.
20/7/20

Put up on 20/7/20 at 2:00
Pm through it

1/7/20

State vs. Harvinder Singh

FIR No. 001075/19
PS Hari Nagar
U/s 411 IPC

01.07.2020

District courts functioning has been restricted till
15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present:

Ld. APP for the State through VC.
Accused produced from Rohini Jail through VC.
Complainant/owner of stolen property through VC (duly
identified by the IO.
IO through VC.

File perused.

It is submitted by the complainant/owner of stolen property that since
his phone has been recovered, he does not want to pursue the case.
In view of the above, he seeks permission of the Court to compound
the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen
property about his voluntariness and having examined him, I am
satisfied that he is making statement voluntarily. Therefore, let his
statement to this effect be recorded separately and be sent to him
through whatsapp with direction to sign the same and send it back to
the court through whatsapp. Statement sent and received back duly
signed.

File perused. Perusal of the file reveals that accused is
sent to face the trial for the offence punishable under section 411 IPC
which is compoundable within the scheme of Code of Criminal
Procedure, 1973 by the owner of the property stolen. Therefore, in
view of statement of complainant/owner of stolen property, offence
stands compounded. Consequently, accused **Harvinder Singh** stands
acquitted of the offence punishable under Section 379/411 IPC.

Superdari, if any stands canceled. Case property, if any,
be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner
after proper acknowledgement

**Accused Harvinder Singh be released from JC, if not
required in any other case. Copy of order be sent to Jail
Superintendent for compliance.**

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

State vs. Harpreet Singh @ Nonu

FIR No. 01554/2019
PS Hari Nagar
U/s 411 IPC

01.07.2020

District courts functioning has been restricted till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused produced from JC through VC.
Sh. Nitin Dutta son of the Complainant/owner of stolen property in person.
IO through VC.

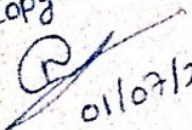
It is submitted by Sh. Nitin Dutta that his mother Smt. Neelam is the owner of the case property ie. Mobile phone. He further stated that she could not appear today in the court due to COVID 19. He further submitted that she does not want to pursue the case as mobile phone has been recovered. He has also placed on record an application written by the complainant/owner of stolen property.

She has also joined the proceedings through whatsapp video call and stated that she does not want to pursue the case. She seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about her voluntariness and having examined her, I am satisfied that she is making statement voluntarily. Therefore, let her statement to this effect be recorded separately and be sent to her through whatsapp with direction to sign the same and send it back to the court through whatsapp. Statement sent and received back duly signed.

Copy received


01/07/2020



File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Harpreet Singh @ Nonu** stands **acquitted** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if any, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement.

Accused Harpreet Singh @ Nonu be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
01.07.2020

Copy Received
@
01/07/2020

State vs. Mukesh @ Vicky

FIR No. 002511/2020
PS Hari Nagar

01.07.2020

15.07.2020 District courts functioning has been restricted till amid lock-down by the Hon'ble High Court of Delhi.

Present: Ld. APP for the State through VC.
Accused produced from JC through VC.
Complainant/owner of stolen property in person.
IO through VC.

File perused.

It is submitted by the complainant/owner of stolen property that she does not want to pursue the case as she has received the vehicle. In view of the above, she seeks permission of the Court to compound the offence punishable under Section 379/411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about her voluntariness and having examined her, I am satisfied that she is making statement voluntarily. Therefore, let her statement to this effect be recorded separately. Statement recorded.

File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 379/411 IPC. Section 379/411 IPC are compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused **Mukesh @ Vicky** stands **acquitted** of the offence punishable under Section 379/411 IPC.

Superdari, if any stands canceled. Case property, if any, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement

Accused Mukesh @ Vicky be released from JC, if not required in any other case. Copy of order be sent to Jail Superintendent for compliance.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06 West District
Tis Hazari Courts Delhi
01.07.2020